

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the of Tamil Nadu on 9th May, 2022 is published together with Statement of Objects and Reasons for general information:-

**L.A Bill No. 36 of 2022**

***A Bill further to amend the Tamil Nadu Co-operative Societies Act, 1983.***

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-third Year of the Republic of India as follows:—

- |                               |   |                               |
|-------------------------------|---|-------------------------------|
|                               | 1. (1) This Act may be called the Tamil Nadu Co-operative Societies (Third Amendment) Act, 2022.          | Short title and commencement. |
|                               | (2) It shall come into force at once.   |                               |
| Tamil Nadu Act<br>30 of 1983. | 2. In section 136-D of the Tamil Nadu Co-operative Societies Act, 1983, sub-section (2) shall be omitted. | Amendment of section 136-D.   |

**STATEMENT OF OBJECTS AND REASONS.**

Sub-section (2) of section 136-D of the Tamil Nadu Co-operative Societies Act, 1983 (Tamil Nadu Act 30 of 1983) provides autonomy to the Short term Co-operative Credit Structure Societies in all financial and administrative matters including borrowings and investments, loan policies and personnel policy. The Government now consider that there should be a proper controlling and monitoring mechanism, to protect the depositors money in Short term Co-operative Credit Structure Societies, to ensure proper governance of these societies and thereby safeguard public interest. The Government have, therefore, decided to amend the said Tamil Nadu Act 30 of 1983 suitably for the said purpose.

2. The Bill seeks to give effect to the above decision.

**I. PERIYASAMY,**  
*Minister for Co-operation.*

Secretariat,  
Chennai-600 009,  
9th May 2022.

**K. SRINIVASAN,**  
*Secretary.*